

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:4291

ANSWERED ON:06.12.2010

FLEET TANKERS OF NAVY

Basavaraj Shri Gangasandra Siddappa;Haque Shri Sk. Saidul

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government has taken cognizance of the irregularities in the tendering/procurement of fleet tankers for the Navy as reported recently;
- (b) if so, the details thereof including the variations reported as compared to the specifications given in the tender; and
- (c) the action taken by the Government in this regard?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (c): A statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA UNSTARRED QUESTION NO. 4291 FOR ANSWER ON 6.12.2010

Procurement of defence equipment/platforms including fleet tankers is done by the Government from various indigenous as well as foreign sources in accordance with the Defence Procurement Procedure. Contracts for supply of fleet tankers have been concluded in accordance with the provisions of the Defence Procurement Procedure. The Comptroller & Auditor General of India has made certain observations in its Report No.16 of 2010-2011 for the year ended March 2009. Action Taken Note (ATN) on these observations will be forwarded to the Monitoring Cell of Ministry of Finance for onward transmission to Lok Sabha Secretariat.